

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.215/2017

In the matter of :

Janarash Fashions (P) Ltd.

....PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Ashutosh Gupta, Advocate

For the Respondent/Corporate Debtor : Mr. Manish Raj, Co. Prosecutor

For the Intervener : Ms. Easha Kadian, Jr.S tanding Counsel

For Ms. Lakshmi Gurung, Standing
Counsel, Income tax Department.

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the petition along with annexures have been duly served on the ROC/RD on 25.10.2017. However, none appears for the ROC.

ROC is directed to file its reply within a period of 4 weeks. An advance copy of the reply shall be made available to the Ld. authorized representative for the petitioner. Petitioner to file rejoinder, if any, within a period of 2 weeks thereafter. Petitioner is also directed to take notice on the jurisdictional Income tax Office which completed the last assessment of the Company prior to striking off. A copy of the same shall also be served to the Counsel namely, Ms. Lakshmi Gurung, who is appearing before this Tribunal for Income tax matters within a week from today. Income tax Department to respond and make their submissions/objections, if any, on or before the next date of hearing.

List on 23.1.2018.


(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit

28.11.2017